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***IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPL 879/2020

DR ZAFARUL-ISLAM KHAN Petitioner

Through: Ms.Vrinda Grover, Advocate.

versus

STATE Respondent

Through: Dr.M.P.Singh, APP for State along
with Inspector Pawan Kumar, Special
Cell.

CORAM:

**HON'BLE MR. JUSTICE MANOJ KUMAR OHRI
(VIA VIDEO CONFERENCING)**

ORDER

31.07.2020

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1. The present application has been filed seeking anticipatory bail in FIR No. 120/2020, registered under Sections 124A/153A IPC at Police Station Special Cell (SB), Lodhi Colony, New Delhi.
2. Ms.Vrinda Grover, learned counsel for the petitioner submits that the petitioner has already deposited his laptop to the Investigating Officer. She further submits that the petitioner had joined the investigation on 16.06.2020 and 18.06.2020, had answered all the questions raised by the IO. She further submits that the petitioner is about 72 years of age and is further ready to join the investigation as and when directed to do so.
3. Dr. M.P. Singh, learned APP for the State, on instructions from Inspector Pawan Kumar submits that the petitioner has joined the investigation on two occasions and is no longer required for any further investigation.

4. In view of the aforesaid, it is directed that in the event of arrest the petitioner be released on bail on his furnishing a personal bond in the sum of Rs.50,000/- with one surety of the like amount to the satisfaction of the concerned IO/SHO, subject to the following further conditions:-

(i) The petitioner will not leave NCT of Delhi without prior intimation to the concerned IO.

(ii) The petitioner shall join further investigation as and when directed to do so and shall cooperate in the same.

(iii) The petitioner shall regularly appear before the Trial Court as and when the charge-sheet is filed.

(iv) In case of change of address or contact details, shall promptly inform the same to the concerned IO as well as to the Court.

5. The application stands disposed of.

MANOJ KUMAR OHRI, J

JULY 31, 2020

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